

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.126/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of order dated 20.1.2022 read with Corrigendum order dated 4.2.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.

Date of Hearing : 6.9.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : DNH Power Distribution Corporation Limited (DNHPDCL)

Parties Present : Shri Yashawi Kant, Advocate, GWEL
Ms. Juhi Senguttavan, Advocate, GWEL
Shri Anand Ganesan, Advocate, DNHPDCL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Ms. Ritu Apurva, Advocate, DNHPDCL
Shri Sarthak, Advocate, DNHPDCL
Shri Karthikeyan M, Advocate, DNHPDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter. Learned counsel for the Petitioner submitted that parties are engaged in discussion for the settlement of outstanding dues/claims.

2. In response to the specific query of the Commission regarding the compliance with its direction dated 7.6.2022 to the Respondent to make payment of 70% of the outstanding principal amount, learned counsel for the Respondent submitted that the said direction was modified by the APTEL vide its order dated 21.6.2022 in Appeal No. 80 of 2022 (filed against the Order dated 4.2.2022 in Petition No.594/MP/2020), whereby the Respondent was directed to pay 25% of the principal amount to the Petitioner and to deposit the balance principal amount in an interest-bearing fixed deposit receipt with a nationalized bank. Learned counsel further submitted that since there are also certain counter-claims against the Petitioner, all such outstanding dues/claims are being settled by way of discussions between the parties. Learned counsel added that, in view of the ongoing discussions between the parties, the Commission may adjourn the matter *sine die*.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter.
4. The Petition shall be listed for hearing on **13.12.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)